

Electricity on Cheaper Rates by MPEB

2735. SHRI PARASRAM BHARDWAJ: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether any scheme has been introduced for providing one light connection for Rs. 20 only to the Adivasis and Harijans of the State of Madhya Pradesh by the Madhya Pradesh Electricity Board;

(b) if so, the details thereof; and

(c) whether the Government have taken steps to ensure the regular supply of electricity at cheaper rates to Adivasis and Harijans?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (c). The Madhya Pradesh State Electricity Board has a scheme for providing single point light connections to Adivasis and Harijans in the State by recovery of an initial charge of Rs. 19.80 in 12 equal monthly instalments. The cost of service lines upto 30 metres and internal wiring for such connections is borne by the Board. In case the average consumption of power by such beneficiaries is less than five units per month, a charge of Rs. 5/- per month is collected from the beneficiaries towards energy consumption. There is no separate lower tariff for tribal and scheduled castes consumers in Madhya Pradesh.

Approval of Max Project

2736. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government of West Bengal has written to the Union Government

requesting to ensure the speedy clearance of the Weibel Telematik application for an industrial licence to make main automatic exchange equipment;

(b) if so, the steps taken to speed up approval for the MAX project; and

(c) the time by which it is likely to be issued?

THE DEPUTY MINISTER FOR COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) The Government of India has announced a New Industrial Policy according to which no industrial licence is required for the manufacture of MAX in the country.

(c) Does not arise in view of (b) above.

Amount Sanctioned to Andhra Pradesh Electricity Board by Rural Electrification Corporation

2737. SHRI SOBHANADREESWARA RAOVADDE: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the amount sanctioned by Rural Electrification Corporation to Andhra Pradesh State Electricity Board towards rectification of pump sets in the Current year and the last two years; and

(b) the amount of new pump sets energised during 1989-90, 1990-91 and the targets fixed for 91-92?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) Rural Electrification Corporation (REC) has provided an amount of Rs. 38.25 lakhs to the Andhra Pradesh State Electricity Board as a

grant for rectification of pumpsets in the last two years. No amount has been provided by the Corporation for this purpose in the current year.

(b) As per available information, 75085 and 81794 pumpsets were energised during 1989-90 and 1990-91 respectively. 40,000 pumpsets in the State are programmed for energisation during the current year.

[*Translation*]

Indian Films Produced in Foreign Countries

2738. SHRI SHIV SHARAN VERMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of Indian films produced in foreign countries during the last three years;

(b) whether lesser expenditure is incurred on the films produced in foreign countries than films produced in India;

(c) whether financial or any other assistance is provided by the countries where these films are produced; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRJA VYAS): (a) Production of films in India is mainly in the private sector and Government do not

maintain any statistics about Indian films produced in foreign countries. However, release of foreign exchange was recommended in 38 cases for certain location shooting abroad against their request during 1989, 90 & 91 (upto November).

(b) As we do not have access to such information, it is not possible to furnish the same.

(c) As per our information, no financial or any other material benefit is extended by any foreign country.

(d) Does not arise.

[*English*]

Collection of States Tax in Delhi

2739. SHRI JEEWAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the sales tax collected in Delhi during 1990-91 and how does it compares with the preceding three years; and

(b) the steps taken to make the collection of sales tax more effective?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) The amount of sales tax collected during the year 1990-91 and the preceding three Years is as follows:

Year	Collection in lakhs (Rs.)
1990-91	690.00
1989-90	597.96
1988-89	518.17
1987-88	431.81